

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO. 1675 OF 2011
[ARISING OUT OF SLP (CRL) NO. 5247 OF 2011]**

ANIL KUMAR

.....

APPELLANT

VERSUS

STATE OF HARYANA

.....

RESPONDENT

O R D E R

None appears for the respondent-State though served.

Leave granted.

Heard the learned counsel for the appellant.

Pursuant to the orders of this Court dated 15th July, 2011, the appellant has deposited a sum of ₹1 lakh. The appellant was initially convicted by the trial court for an offence punishable under Section 7 of the Essential Commodities Act and was awarded a sentence of two years rigorous imprisonment and payment of fine of ₹2,000/-. The said sentence has been reduced by the High Court from two years to three months but enhanced the fine to ₹10,000/- from ₹2,000/-. As of today, the appellant has undergone one month of the sentence.

We, accordingly, reduce the sentence of the appellant to that already undergone enhancing his fine from ₹10,000/- to ₹1 lakh.

In the light of the fact that ₹1,00,000/- has already been deposited, we reduce the sentence of the appellant to that already undergone. His bail bonds stand discharged.

The appeal stands disposed of in the above terms.

.....J
[HARJIT SINGH BEDI]

.....J
[GYAN SUDHA MISRA]

NEW DELHI
AUGUST 29, 2011.

JUDGMENT